

ITEM NO.4

COURT NO.6

SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.10529/2026

ARC RESEARCH AND DEVELOPMENT CENTRE LIMITED & ANR. Appellant(s)

VERSUS

LIQUIDATOR OF ADYA OILS AND CHEMICALS LTD & ORS. Respondent(s)

(FOR ADMISSION)

(IA No. 236648/2026 - STAY APPLICATION)

Date : 20-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) :

Ms. Purti Gupta, AOR
Ms. Henna George, Adv.
Ms. Sunidhi Sah, Adv.
Ms. Pooja Aggarwal, Adv.
Ms. Khushi Sharma, Adv.

For Respondent(s) :

Mr. Ravi Raghunath, AOR
Mr. Namanjeet Singh Bhatia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. In the meantime, the impugned Order passed by the National Company Law Appellate Tribunal, Principal Bench, New Delhi shall remain stayed from its operation. However, we believe that the parties should sit, talk and try to find some viable solution to the problem.
3. Parties are directed to appear before the Supreme Court Mediation Centre on 7-9-2026 at 11.00 a.m.
4. The Mediation Centre is requested to assign this case to a Senior Mediator.
5. We also request the learned Senior Mediator, who is appointed, to visit site, survey the entire property of the corporate debtor

and file an appropriate Report before us by the next date of hearing.

6. It appears from the impugned Order passed by the NCLAT that there is an alternative access to the property of the corporate debtor.

7. This is a disputed question of fact, we want the learned Mediator to give us some idea in this regard also.

8. The Supreme Court Mediation Centre is requested to give a Report to this Court as expeditiously as possible.

9. List the matter immediately after the Mediation Report is received.

(VISHAL ANAND)
DEPUTY REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)